

(b) if not, who does it; and

(c) is there any annual report on the administration of justice in the country published and if so, by whom?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE): (a) to (c). Under the Constitution, "Administration of Justice, Constitution and Organisation of Court's except the Supreme Court and the High Courts is a State subject. It is the responsibility of the State Governments either by themselves or through their High Courts to publish the Annual Administration Reports in regard to subordinate Courts. In regard to the pendency in the Supreme Court or the High Courts, the pendency is reviewed by the Chief Justices of the respective Courts and a half-yearly return of pendency of cases is submitted to the Department of Justice.

Oil Exploration by Hydro-Carbon India in Iraq

2095. SHRI ANADI CHARAN DAS:

SHRI P. GANGADEB:

SHRI RAGHUNANDANLAL BHATIA:

SHRI D. D. DESAI:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether Hydro-Carbon India has been asked by Government to explore oil in Iraq;

(b) if so, reasons thereof; and

(c) whether the O.N.G.C. has made any negotiation with Iraq regarding oil exploration so far?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI C. P. MAJHI): (a) to (c). ONGC has entered into a contract with Iraq National Oil Com-

pany for exploration of oil in a specified area in Iraq. The Commission itself is vigorously engaged in large oil exploration operations both on land and off-shore in India. The Commission therefore has proposed to entrust its Iraq venture to the Hydrocarbons India (Private) Ltd. which is its wholly owned subsidiary. The proposal has been approved by the Government.

Piling up of Fertilizers at Gujarat State Fertilizer Company

2096. SHRI ANADI CHARAN DAS:

SHRI P. GANGADEB:

SHRI D. D. DESAI:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether the Gujarat State Fertilizer Company is facing a pile up of 30,000 tons of fertilizers;

(b) whether such piling of fertilizers has been reported from any other part of the country also; and

(c) if so, particulars thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI K. R. GANESH): (a) The Company has intimated that, as on 26-2-1975, it had a stock of about 15,000 tonnes, which cannot be considered excessive in this part of the year.

(b) and (c). None of the other major fertilizer units has reported excessive accumulation, though there have been some reports of difficulties in marketing.

Oil Exploration in Sea Coast of Orissa

2097. SHRI ANADI CHARAN DAS: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether there is any proposal for oil exploration at the sea-coast of Orissa; and

(b) if so, the steps being taken for this and the time limit after which the exploration will be taken up?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI C. P. MAJHI): (a) and (b). A contract has been awarded to Natomas-Carlberg Group for oil exploration in the continental shelf off the coasts of West Bengal and certain portions of Orissa. Reconnaissance seismic survey of the area has been completed by the contractor and detailed seismic survey is expected to be completed shortly.

'Take-over of Fulford (India) by M/s. Schering

2098. **PROF. MADHU DANDAVATE:** Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that the take-over of Fulford (India) by M/s. Schering, an American Pharmaceutical giant has been duly registered;

(b) whether the rules in this regard have been violated; and

(c) if so, the particulars thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): (a) to (c). The Registrar of Companies, Delhi, who is the Registrar so far as companies incorporated outside India and establishing a place of business in India are concerned, has reported that Schering Asia G.M.B.H. is a company based in Berlin West, having an established place of business in India at Bombay. This company has filed its last balance sheet and profit and loss account in respect of its Indian business as at 31-12-1973 and it does not appear therefrom that it has any investments in shares or otherwise. No balance sheet or profit and loss account of the said business of the company as at 31-12-1974 has yet been filed with the Registrar.

C. E. Fulford (India) Private Limited is a company incorporated in March, 1948 under the Indian Companies Act, 1913. Any acquisition of the shares of Fulford (India) Private Ltd. by M/s. Schering Asia G.M.B.H. requires compliance of the provisions of the Foreign Exchange Regulation Act for which no information is available.

Cancellation of the Licence issued to M/s. C. F. Fulford

2099. **PROF. MADHU DANDAVATE:** Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether the licence issued to M/s. C. F. Fulford, a foreign drug company has been cancelled;

(b) if so, the reasons thereof; and

(c) whether Government have received complaints of acceptance of bribe by the officials of the concerned Departments?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI K. R. GANESH): (a) No industrial licence has been granted to this unit. The company's application is under consideration.

(b) Does not arise.

(c) No Sir.

Memorandum received from Socialist Party for Electoral Reforms

2100. **PROF. MADHU DANDAVATE:** Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government have received a copy of the Memorandum submitted by the Socialist Party to the Election Commission on election reforms;

(b) if so, what are the details of the memorandum; and